

**GOVERNMENT OF INDIA  
MINISTRY OF AYURVEDA, YOGA & NATUROPATHY,  
UNANI, SIDDHA AND HOMOEOPATHY  
(AYUSH)**

**LOK SABHA  
UNSTARRED QUESTION NO.3945  
TO BE ANSWERED ON 10<sup>TH</sup> AUGUST, 2018**

**SHORT TERM COURSE FOR AYUSH DOCTORS**

**3945. ADV. JOICE GEORGE:  
SHRI J.J.T. NATTERJEE:**

Will the Minister of **AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH)** be pleased to state:

- (a) whether the Government has recently legalized/permitted practice of modern medicine by homoeopaths and practitioners of other alternative medicines after a short term course;
- (b) if so, the details thereof;
- (c) whether the medical practitioners of modern system are totally against this provision; (d) if so, the reaction of the Government thereto; and
- (e) whether the Government has assessed the impact of the said decision and if so, the details thereof?

**ANSWER  
THE MINISTER OF STATE (IC) OF THE MINISTRY OF AYURVEDA,  
YOGA & NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY  
(SHRI SHRIPAD YESSO NAIK)**

(a) to (e): As per the provisions of Homoeopathy Central Council Act 1973 and Indian Medicine Central Council Act, 1970 any person registered in State or Central Registers of Homoeopathy and Indian Medicine are entitled to practice their respective systems only.

Presently, there is no legal provision for allowing practitioners of Homoeopathy and Indian System of Medicine to practice Modern Medicine.

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